

REPORT OF UNION PUBLIC SERVICE COMMISSION, 1955-56 AND GOVERNMENT MEMORANDUM THEREON.

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table, under Article 323(1) of the Constitution, a copy of each of the following papers:

(1) Report of the Union Public Service Commission for the year 1955-56; and

(2) Memorandum explaining the reasons for non-acceptance of the Commission's advice during 1955-56.

[Placed in Library. See No. S-577/56]

Shri Kamath (Hoshangabad): May I invite your attention and the attention of the House, to the fact that it is becoming a practice, fast becoming an inveterate practice now for the Government to lay a copy of the report of the U.P.S.C. on the Table of the House and not afford any opportunity to discuss it? Last time also I raised this point when the report for 1954-55 was presented. My motion was admitted as a no-day-yet-named motion and put in the Bulletin, and later on I was told that the Government could not find any time for the discussion of that report. It is very important for the U.P.S.C. itself, and the Commission itself has suggested that it is very necessary for Parliament to discuss these reports and find out whether Government's action thereon is right or wrong. It is a matter of Public, even national importance. It is too late again, I suppose. I would expect, I would demand rather, that this report at least may be discussed before this session comes to a close, on Friday or Saturday. Let us have at least one report discussed before this Parliament comes to a close.

Mr. Deputy-Speaker: I agree with the hon. Member that it is of national importance. I would only suggest to him that it is open to him to send a requisition or notice that it should be discussed. Certainly that would be considered very sympathetically if it comes in time, and there is time enough.

Shri Kamath: My difficulty which I lay before you for your earnest consideration is that I did so on the last occasion and repeated it also; it was admitted in two sessions as a no-day-yet-named motion, and finally it was deleted because there was no time. That will happen again, I am sure, and we will have to go without a discussion here, and this matter will, again, not be discussed. There is going to be no discussion again in this session.

Mr. Deputy-Speaker: The hon. Member has my sympathies but I would advise him not to lose hopes.

Pandit G. B. Pant: May I say that so far as this report is concerned, I would welcome a discussion on this report as well as on the previous reports? It would convince everyone that Government have been dealing with the Union Public Service Commission in an excellent way, and everyone ought to be satisfied that we have done more than anyone else could have done in order to carry out the wishes and to meet the advice and also the suggestions of the Public Service Commission.

Shri Kamath: Please do not pre-judge or anticipate.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1956, agreed without any amendment to the Standards of Weights and Measures Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 8th December, 1956."

(ii) "I am directed to inform the Lok Sabha that the Faridabad

[Secretary]

Development Corporation Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 26th November, 1956, has been passed by the Rajya Sabha at its sitting held on the 14th December, 1956, with the following amendment:

New Clause 31A

That at page 7, after line 36, the following new clause 31A be inserted, namely:

'Removal of disqualification for membership of Parliament.

31A. It is hereby declared that the office of the member of the Corporation shall not disqualify its holder for being chosen as, or for being, a member of either House of Parliament.'

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

FARIDABAD DEVELOPMENT CORPORATION BILL

Secretary: Sir, I lay on the Table of the House the Faridabad Development Corporation Bill, 1956 which has been returned by Rajya Sabha with an amendment.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE Sittings OF THE HOUSE

NINETEENTH REPORT

Shri Altekar (North Satara): I beg to present the Nineteenth Report of the Committee on Absence of Members from the sittings of the House.

POINTS OF INFORMATION

Shri Kamath (Hoshangabad): On a point of information. When can the House expect the long-awaited statement of the Minister of Information and Broadcasting regarding the use of the All India Radio and the facilities for political parties? It was expected last week, but he has not yet made the statement.

Shrimati Renu Chakravarty (Basirhat): He said that he would make the statement in the next two or three days.

The Minister of Information and Broadcasting (Dr. Keskar): The statement is practically ready, and I propose to give it tomorrow.

DEMANDS FOR SUPPLEMENTARY GRANTS 1956-57—Contd.

Mr. Deputy-Speaker: The House will now take up discussion and voting on the Demands for Supplementary Grants relating to the Ministry of Rehabilitation and the remaining Demands (Demands Nos. 92, 93, 94 and 23, 33, 35, 40, 41, 44, 63, 67, 77, 102, 109, 121, 129, 140 and 141). As hon. Members are aware one hour has been allotted for the purpose.

May I have a rough idea as to how many Members would like to participate in the discussion? I find that there are 11 persons who want to speak.

Shri M. K. Mitra (Calcutta North-West): I have got some cut motions in my name.

Mr. Deputy-Speaker: So, within 1 hour, 11 Members have to speak.

Some Hon. Members: Five minutes for each.

Shrimati Renu Chakravarty (Basirhat): But we have saved some time from the earlier discussions.